

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 128
44/241-242/PB/2019

IN THE MATTER OF:

Mr. Rajesh Mittal Applicant/petitioners
Vs.
M.M Metacraft Pvt. Ltd. Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 27.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: -
For the respondent Mr. Alishan Naqvee, Mr. Dhruv Manchanda, Ms. 'Swet Shikha, Advs.

ORDER

On the account of being part heard matter, the arguments in this matter could not be heard today by this Bench. Accordingly, the hearing is deferred to 11.06.2019 before the Regular Bench.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)